

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Ref: Docket No. 114/GT/2012

Date: 21.3.2013

To,

Executive Director (Commercial),
NTPC Ltd, NTPC Bhawan,
Core-7, Scope Complex, 7,
Institutional area, Lodhi Road,
New Delhi-110003

Sir,

Subject: **Docket No. 114/GT/2012: Revision of tariff of Ramagundam STPS Stage I & II (2100 MW) from 1.4.2009 to 31.3.2014 after the truing up exercise.**

Ref: Your affidavit dated 28.12.2012

With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents, latest by **9.4.2013**:

- (a) Documentary evidence in respect of any charges claimed in excess of the actual interest rate corresponding to loans shall be furnished. For instance, the case of LIC-III (T4, D4).
- (b) On review of liability flow statement along with Form 9, variation between the discharges of liability during 2009-10 in the two sheets has been observed. The reason/ justification for the same shall be furnished.
- (c) Soft copy in excel format of the FERV workings as claimed in items under exclusions, shall be furnished.
- (d) In respect of de-capitalisation of assets claimed under the head exclusions, certification that such assets do not form part of capital cost allowed for the purpose of tariff, shall be furnished.
- (e) On review of Form 13A, the figures under the head "Repayment adjustment on discharges corresponding to un-discharged liabilities deducted on 1.4.2009" has been shown. The computation thereof shall be furnished.
- (f) On review of Form 12, the figures under the head "Cumulative depreciation adjustment on account of discharges out of un-discharged liabilities deducted as on 1.4.2009" have been shown. The computation shall be clarified /explained.

Further action in this matter will be taken on receipt of the above information / clarification.

Yours faithfully,

Sd/-
(B. Sreekumar)
Deputy Chief (Law)